

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 107
IB-579/ND/2023
IA/2230/2024

IN THE MATTER OF:

Jammu and Kashmir Bank Ltd.

...PETITIONER

Vs.

M/s. Metalrod Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Mr. Syed Arsalan, Adv, Mr.
Prateek Khaitan, Ms. Chatanya
Sharma, Mr. Shitij Chakravarty,
Advs.

ORDER

IA/2230/2024

This is an application filed by the Financial Creditor under Section 60(5) of the IBC, 2016 read with Rule 11 of NCLT Rules 2016 seeking liberty to file an additional document. Heard Ld. Counsel for the Applicant. Issue notice to the non-applicant/Corporate Debtor for filing their reply and appearance. Notice be issued by all modes and proof of service be filed. List the matter on **11.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)